

**Central Administrative Tribunal
Principal Bench**

**CP No.773/2017
In
OA No.4069/2013**

New Delhi, this the 9th day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Mrs. Sosamma K. Sam,
Assistant Nursing Superintendent,
Dept. of Nursing,
All India Institute of Medical Science,
New Delhi,
Presently residing at
No.17, Rajpur Khurd Extension,
Chattarpur,
New Delhi-110068.

.Applicant

(None)

Versus

1. All India Institute of Medical Science,
Through its Director,
Mr. Dr. Randeep Gularia,
Ansari Nagar, New Delhi.
2. The Medical Superintendent,
All India Institute of Medical Science,
Ansari Nagar, New Delhi.
3. The Deputy Director (Admn.),
All India Institute of Medical Science,
Ansari Nagar, New Delhi.
4. The Secretary,
Department of Health,
Ministry of Health & Family Welfare,
Govt. of India, Nirman Bhawan,
New Delhi.

...Respondents

(By Advocate : Shri Kaushal Gautam)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

On the last occasion itself, the learned counsel for respondents produced an order dated 09.01.2018 of the Hon'ble High Court of Delhi in WP(C) No.215/2018, whereunder it was directed that till the next date of hearing, no coercive steps shall be taken against the petitioner in the Writ Petition and listed the same on 25.09.2018.

2. However, as the applicant was not present on last occasion, we have adjourned the matter. Even today, there is no representation on behalf of the applicant.

3. In the circumstances and in view of the orders of the Hon'ble High Court, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, once the WP(C) is finally decided.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

'rk'